

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1683/(ND)/2018

IN THE MATTER OF:

M/s Crayaon Software Experts India Pvt. Ltd.

.....PETITIONER

vs

M/s Vas Data Services Pvt. Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 08.07.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant

: Pankhuri Kaur, Sunil Jain, Adv.

For the Corporate Debtor

:

ORDER

CA No. 413/C-III/ND/2019

Learned counsel for RP is present and brings to the notice of this Tribunal that the above said application has been disposed off by the Vacation Bench vide order dated 22.06.2019. In the circumstances since no further orders is required to be passed, let this application be not listed any further in the cause list.

- Sd-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

- Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar